

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.207- IA 684 of 2022  
Item No.208- IA 688 of 2022  
In  
CP(IB) 430 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Larsen & Toubro Limited  
V/s  
Dhorajia Engineering Company Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 16/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kiran Shah, FCA  
For the Respondent : Ms. Prutha Bhavsar, Adv.

**ORDER**

**IA 684 of 2022 & IA 688 of 2022**

Learned Counsel Ms. Bhavsar for Respondent No.1 and 2 accepts notices and undertakes to file reply within one week. Rejoinder, if any, one week thereafter.

List on 01.11.2022.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**